

**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

**O.A./T.A./M.P. No.**

**POKAR MAT**      **Versus**      **NEPAI SINGH AND ANR.**

**Date of Order**

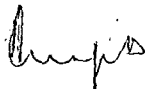
**Orders**

30.7.2001

CP No.14/2000 (OA NO. 203/97)

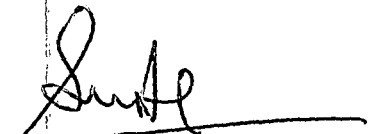
Mr. Shyam Arya, counsel for the petitioner

It appears that this CP has been filed for alleging disobedience of the order dated 2.2.98 before this Tribunal on 5.4.2000. It also appears that no cognizance has yet been taken and no show-cause notice to the alleged contemner has been issued so far. It further appears that the petitioner has failed to implead the new incumbent against which he wanted to seek to initiate contempt proceedings. In view of the facts and circumstances of this case and the settled legal position, it will not be proper to proceed further in this case. Therefore, this CP is dismissed as such.



(A.P. NAGRATH)

Adm. Member



(S.K. AGARWAL)

Judl. Member

*Adm. Member  
on 8/8/01*

*Copy sent to  
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date 8/8/01*